

CENTRAL ADMINISTRATIVE TRIBUNAL

GULE STAN BLDG. NO. 6, PRESCOT ROAD, 4TH FLOOR.

MUMBAI - 400 001.

O.A. No. 372/96.

19th April, 96.

CORAM : Hon'ble Shri B.S. Hegde, Member (J).

Hon'ble Shri M.R. Kolhatkar, Member (A).

Smt. Usha Bhaibhau Bhapkar
(Advocate by Shri S.P. Kulkarni)

... Applicant

v/s.

Union of India & Others

... Respondents

X ORDER (ORAL)

X Per Shri B.S. Hegde, Member (J) X

He draws our attention to the representation made by the Applicant on 15/9/95 to the Chief Post Master General, Mumbai. This has not yet been disposed of. Shri Kulkarni seeks that a direction be given to the respondents to dispose of the representation at an early date.

Accordingly we dispose of the OA by giving the following direction.

We direct the respondents to dispose of the pending representation of the Applicant within a period of one month from the date of receipt of this order and till that time the Disciplinary Authority is restrained from passing any final order in the disciplinary case until the appeal is disposed of. With the above direction, the OA is disposed of.

" DASTI "

M.R. Kolhatkar
(M.R. KOLHATKAR)
MEMBER (A)

B.S. Hegde
(B.S. HEGDE)
MEMBER (J)

abp.

dt 19/4/96
Order/Judgement despatched
to Applicant/Respondent (s)
on 23/4/96.

CSE
24/4/96.